

ACT NO. XXI OF 1922.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 3rd
October, 1922.)

An Act further to amend the Official Trustees
Act, 1913, and the Administrator General's
Act, 1913.

II of 1913. III of 1913. **W**HEREAS it is expedient further to amend the
Official Trustees Act, 1913, and the Adminis-
trator General's Act, 1913; It is hereby enacted as
follows:—

1. This Act may be called the Official Trustees Short title.
and Administrator General's Acts Amendment Act,
1922.

PART I.

II of 1913. 2. To section 2 of the Official Trustees Act, 1913 Amendment
of section 2,
Act II of
1913.
(hereinafter in this Part referred to as the said Act),
after clause (6) the following clause shall be added,
namely:—

“(7) ‘revenues of the Government’ means, in
respect of any part of India in which the
powers and duties of the Government
under this Act are exercised and dis-
charged by a Local Government, the
revenues allocated to that Government
under the Government of India Act.”

3. In section 15 of the said Act,—

(a) the words “of India”, where they first occur, Amendment
of section 15,
Act II of
1913.
shall be omitted; and

(b) after

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Official Trustees and Administrator General's Acts [ACT XXI OF 1922.]
Amendment.

(b) after the word "revenues", where it occurs for the second time in sub-section (1), and after the same word in sub-section (2), the words "of the Government or" shall be inserted.

Amendment of sections 17, 18, 23 and 24, Act II of 1913. 4. In sections 17, 18, 23 and 24 of the said Act the words "of India," wherever they occur, shall be omitted.

PART II.

Amendment of section 2, Act III of 1913. 5. To section 2 of the Administrator General's Act, 1913 (hereinafter in this Part referred to as the said Act), after clause (10) the following clause shall be added, namely :—

"(11) 'revenues of the Government' means, in respect of any part of India in which the powers and duties of the Government under this Act are exercised and discharged by a Local Government, the revenues allocated to that Government under the Government of India Act."

Amendment of section 39, Act III of 1913.

6. In section 39 of the said Act,—

(a) in sub-section (1), the words "of India" where they first occur, shall be omitted and after the word "revenues," where it occurs for the second time, the words "of the Government or" shall be inserted; and

(b) in sub-section (2), after the words "to render" the words "the Government or" shall be inserted.

Amendment of sections 42, 43, 52 and 53, Act III of 1913. 7. In sections 42, 43, 52 and 53 of the said Act the words "of India", wherever they occur, shall be omitted.